

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, , NEW DELHI

ORIGINAL APPLICATION NO.____ of 2020

Shashikant Vithal Kamble Applicant

Versus

M/s Embassy Property Development Pvt.Ltd. Respondents

AFFIDAVIT IN REPLY ON BEHALF OF THE RESPONDENT NO.8

I, Nilesh Sudhakar Modhave, Executive Engineer, IT Division, Pune of the Maharashtra Industrial Development Corporation, the Respondent No. 8 herein , having my office at Jog Centre, Pune do hereby state on behalf of the Respondent No.8 (hereinafter referred to as the 'Corporation') on solemn affirmation as under:

1. I say that I have read a copy of the above Original Application and perused the relevant records pertaining to above matter as available in my office and being conversant with the facts and circumstances of the case, I am able to depose to the same. I am filing the present Affidavit in reply, to oppose the admission of the above Original Application and grant of any relief therein. I crave leave of this Hon'ble tribunal to file further Affidavits, if necessary. I deny all the allegations made and / or contentions raised in the above Original Application, though not specifically dealt with by me and traversed herein, which are contrary to and inconsistent with what is stated herein.

2. I say that Maharashtra Industrial Development Corporation , the Respondent No. 8 herein has been constituted under the provisions of The Maharashtra Industrial Development Act, 1961 (hereinafter referred to as the "MID Act" for the sake of brevity). I say that the Corporation has been established with the avowed

objective of planned and accelerated establishment and development of industries in the State of Maharashtra. In furtherance of the objectives of the said Act, the Corporation has established about 249 Industrial Areas and Industrial Estates throughout the State of Maharashtra. The powers and functions of Respondent are detailed under Sections 14 and 15 of the MID Act. The principal and predominant purpose of Corporation is the establishment, growth and development of industries in these Industrial Areas and Industrial Estates in the State of Maharashtra.

3. The Industrial Areas and Estates are developed in an orderly manner to facilitate growth of industries in these areas/estates. The lands acquired under the Act by the State Government is transferred to the Corporation, which develops the infrastructure to establish the Industrial Areas and Estates, to make available to the Industrialists and Entrepreneurs land, factory shed, buildings etc. on such conditions as may be deemed proper by the Corporation. The Corporation also provides common amenities like roads, water supply, drainage, effluent treatment system etc. to the industries in these Industrial Areas/ Estates.
4. I say that the Corporation is the Special Planning Authority as per Section 40 (1A) of Maharashtra Regional and Town Planning Act, 1966 (hereinafter referred to as the "MRTP Act" for the sake of brevity) in respect of the areas notified under the MID Act.
5. I say and submit that the applicant prays for directions to the concerned authority to demolish the construction which he claims to have been illegally constructed by going against and avoiding the environmental norms as has been set out in EIA Notification dated 2006. The Applicant further prays for directions to the concerned authority to take strict action against officials who have allowed the construction which he claims to have been continued without getting prior Environmental Clearance. He also prays for any other Order that the Tribunal Deems fit to pass.



I say and submit that the prayers of the applicant ought not be granted as he has failed to make any case for the grant of reliefs under section 14(3) of the National Green Tribunal Act, 2010 (NGT Act, 2010).

Section 14(3) of the National Green Tribunal Act, 2010 states that :

"No application for adjudication of dispute under this section shall be entertained by the Tribunal unless it is made within a period of six months from the date on which the cause of action for such dispute first arose:

Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days."

Therefore the application of the applicant is hopelessly barred by limitation as the applicant is claiming that the Respondent No. 1 operated without EC prior to 2011. He claims that the Respondent No. 1 carried out illegal activity from 2006 to 2011. It is a settled principle of law that the law does not assist the tardy and the indolent. From the statements made in the application it is clear that the O.A is barred by limitation as per section 14(3) of the NGT Act, 2010.

6. Furthermore, the Applicant has failed to establish whether he is an Aggrieved Person as per Section 18(2) of the NGT Act, 2010.

Section 18(2) stipulates the following :

18. (2)Application or appeal to Tribunal. –

2. *Without prejudice to the provisions contained in section 16, an application for grant of relief or compensation or settlement of dispute may be made to the Tribunal by-*

- a. *the person, who has sustained the injury; or*
- b. *the owner of the property to which the damage has been caused; or*

- c. where death has resulted from the environmental damage, by all or any of the legal representatives of the deceased; or
- d. any agent duly authorised by such person or owner of such property or all or any of the legal representatives of the deceased, as the case may be; or
- e. any person aggrieved, including any representative body or organisation; or
- f. the Central Government or a State Government or a Union territory Administration or the Central Pollution Control Board or a State Pollution Control Board or a Pollution Control Committee or a local authority, or any environmental authority constituted or established under the Environment (Protection) Act, 1986 or any other law for the time being in force:

Provided that where all the legal representatives of the deceased have not joined in any such application for compensation or relief or settlement of dispute, the application shall be made on behalf of, or, for the benefit of all the legal representatives of the deceased and the legal representatives who have not so joined shall be impleaded as respondents to the application:

Provided further that the person, the owner, the legal representative, agent, representative body or organisation shall not be entitled to make an application for grant of relief or compensation or settlement of dispute if such person, the owner, the legal representative, agent, representative body or organisation have preferred an appeal under section 16.

I say that the entire OA is vaguely drafted and the applicant has made no case for the grant of reliefs sought.

7. I say that the consent was granted for commencement of construction by the Corporation on 13th December 2005, which is prior to the notification of 14th September 2006 which the Applicant relies on. The Corporation has followed due procedure of law and the Applicant is needlessly dragging the Corporation in a

dispute which appears to be of a personal nature than pro-environment as projected by the applicant.

8. I tender my unconditional apology for the delay in filing the present affidavit which was unintentional.

9. Following are the facts germane to the above Original Application:

- a) I say and submit that the Corporation granted allotment of Plot No. PL-3 admeasuring 285535 square meters from Rajiv Gandhi Infotech park Hinjewadi II (**Plot**) to Dynasty Developers Pvt. Ltd (original allottee) under the terms and conditions specified as under its allotment order dated 5th August 2004. I crave leave of this Hon'ble Tribunal to refer and rely upon the copy of the allotment letter dated 5th August 2004 as and when required.
- b) I say and submit that the possession of the Plot was handed over by the Surveyor of the Corporation to Mr. Gopi Krishnan, Director of Dynasty Developers Pvt Ltd on 23rd June 2005 after carrying out actual measurement and demarcation of the Plot on the site vide possession receipt dated 23rd June 2005. I crave leave of this Hon'ble Tribunal to refer and rely upon the copy of the possession receipt dated 23rd June 2005 as and when required.
- c) I say and submit that the Corporation entered into an Agreement to Lease dated 9th August 2005 (**A to L**) with Dynasty Developers Pvt. Ltd wherein they agreed to grant a Lease of the Plot upon the performance and observance of the obligations and conditions contained in the A to L. I crave leave of this Hon'ble Tribunal to refer and rely upon the copy of the Agreement to Lease dated 9th August 2005 as and when required.
- d) I say and submit that the Corporation vide letter dated 13th December 2005 addressed to Shri Gopi Krishnan, Director of the Dynasty Developers Pvt. Ltd granted permission/approval of building plans for carrying out development work and building for software block nos. 1 & 2 subject to terms and conditions stated

therein. I crave leave of this Hon'ble Tribunal to refer and rely upon the copy of the commencement certificate dated 13th December 2005 as and when required.

e) I say and submit that the Corporation executed a Predetermined Lease Deed dated 23rd May 2006 with Dynasty Developers Pvt. Ltd (allottee/lessee) upon the terms and conditions stipulated therein. The Lease Deed also stated that the allottee has applied for Loans with ICICI Bank and that the Corporation has consent for the Lease subject to the Allottee obtaining B.C.C within the stipulated time limit. i.e by 2nd June 2008 at 10% of the plot area for the use of IT park . The Allottee shall utilise the balance 800% for IT and ITES and 20% for IT related services. I crave leave of this Hon'ble Tribunal to refer and rely upon the copy of Predetermined Lease Deed dated 23rd May 2006 as and when required

f) I say and submit that the Undersecretary, Ministry of Defence, Government of India issued a No objection dated 5th December 2007 to the allottee stating that they had no objection for construction of building which shall not exceed a height of 56.25 meters subject to adhering to the terms mentioned therein. I crave leave of this Hon'ble Tribunal to refer and rely upon the copy of No objection dated 5th December 2007 as and when required.

g) I say and submit that the Regional Officer of the Corporation informed the allottee vide its letter dated 16th April 2008 that the area of the plot was less by 3895 square meters due to some technical errors while calculating the boundaries. The Corporation provided revised layout of the plot with a total area of 2,72,979 square meters. It was also recorded that the drawings submitted by the allottee are in consonance with the aforesaid area. I crave leave of this Hon'ble Tribunal to refer and rely upon the copy of letter dated 16th April 2008 as and when required

h) Subsequent thereto the Wing Commander, Squadron Commander, Air Traffic Services Squadron for Air Officer Commanding issued an NOC dated 16th April 2010 for change in name as there was no change in the height of the proposed construction. The NOC clarified that incase MIDC is insisting on revised NOC only due to change of ownership of land the office should be approached with a copy of such letter.

i) I say and submit that the Executive Engineer, MIDC granted Building Completion Certificate dated 13th June 2008 certifying that Dynasty Developers have completed the software building work on the Plot area admeasuring 2,72,979 square meters in accordance with the revised building plans approved vide letter dated 23rd May 2008 and constructed the Built up area of 50,106.821 square meters with open area being 2,63,787.96 square meters. I crave leave of this Hon'ble Tribunal to refer and rely upon the copy of the Building Completion Certificate dated 13th June 2008 (B.C.C) as and when required.

j) I say and submit that the Executive Engineer of the Corporation vide its letter dated 5th August 2008 to Dynasty Developers Pvt Limited and granted building plan approval to 23 drawings submitted by its architect to erect building on 3999.45 square meters of the plot area. The letter clarified that the earlier approval dated 23rd May 2008 be treated as combined approval. The terms and conditions were put forth as the plan approval was subject to the terms and conditions. I crave leave of this Hon'ble Tribunal to refer and rely upon the copy of plan approval 5th August 2008 as and when required.

k) I say and submit that the Regional officer of the Corporation vide its letter dated 18th August 2008 considered the request/proposal of the allottee to subdivide the plot and decided to sub-divide plot no. PL-3 into two parts viz Plot No. PL -3/A admeasuring 2,02,344 square meters for SEZ and plot No. PL-3/B admeasuring 74,530 square meters for Non-SEZ (STP1) . The letter also records that plot no. PL-3/A is to be transferred to Pune Embassy Projects Pvt Limited subject to the

payment of Rs.2,93,39,880/- towards differential premium within 30 days of receipt of the letter in favour of Dy. Chief Accounts Officer, MIDC, Pune. I crave leave of this Hon'ble Tribunal to refer and rely upon the copy of letter dated 18th August 2008 as and when required.

- l) I say and submit that the Area Manager of the Corporation vide transfer order dated 28th November 2008 granted consent for sub division of Plot PL-3 into 2 parts PL-3/A admeasuring 206360 square meters and PL-3/B admeasuring 66619 square meters and transfer the subdivided Plot PL-3/B admeasuring 66619 square meters in favour of Pune Embassy Projects Pvt Limited subject to the terms and conditions mentioned therein. I crave leave of this Hon'ble Tribunal to refer and rely upon the copy of transfer order dated 28th November 2008 as and when required.
- m) I say and submit that the Area Manager of the Corporation vide its fresh transfer order dated 22nd December 2008 granted consent for transfer of the sub-divided Plot No.PL-3/A (SEZ) admeasuring 206360 square meters in favour of Pune Embassy Projects Pvt Limited and Plot No. PL-3/B (NON-SEZ) admeasuring 66619 square meters in favour of Pune Dynasty Projects Pvt Ltd. It was clarified that the order dated 28th November 2008 be treated as cancelled. The fresh transfer order was subject to the lessee complying with the terms mentioned therein. I crave leave of this Hon'ble Tribunal to refer and rely upon the copy of transfer order dated 22nd December 2008 as and when required.
- n) I say and submit that the Executive Engineer of the Corporation vide Part Occupancy Certificate dated 7th January 2009 issued in favour Pune Dynasty Projects Private Limited certified that the development work of the part building of block no.11 (ground, first and second floor)on the Plot 2 is completed as per approved plans and the same is permitted to be occupied. The Part OC clarified that the same cannot be treated as B.C.C. I crave leave of this Hon'ble Tribunal to refer and rely upon the copy of Part Occupancy Certificate dated 7th January 2009 as and when required.

o) I say and submit that the Executive Engineer of the Corporation vide Part Occupancy Certificate dated 15th June 2009 issued to Pune Dynasty Projects Private Limited , certified that the development work of the part building of block 11(third and fourth floor) on the Plot 2 is completed as per approved plans and the same is permitted to be occupied. The Part OC clarified that the same cannot be treated as B.C.C. I crave leave of this Hon'ble Tribunal to refer and rely upon the copy of the Part Occupancy Certificate dated 15th June 2009 as and when required.

p) I say and submit that the Secretary of Environment Department, Government of India vide letter dated 11th March 2011/ 11th July 2011 addressed to Embassy Property Development Pvt. Ltd informed them that their proposal of IT Park Embassy Techzone was considered by SEIAA in its 26th meeting held on 16th August 2010 and it was decided to accord environmental clearance to the project under the provisions of Environment Impact Assessment Notification 2006 subject to the terms and conditions specified therein. The Environment clearance was valid for a period of 5 years. Annexed hereto and marked as **Exhibit A** is a copy of the EC dated 11th March 2011/ 11th July 2011 .

q) I say and submit that the Maharashtra Pollution Control Board (MPCB) vide Consent to Establish dated 10th October 2012 granted consent to Pune Dynasty Projects Private Limited under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization/ Renewal of Authozation under Rule 5 of the Hazardous Wastes (Management, Handing & Transboundary Movement) Rules 2008. The Consent to establish was granted for Construction of IT Park Project on the plot area of 66,619 square meters subject to the compliance of the terms and conditions stipulated therein. I crave leave of this Hon'ble Tribunal to refer and rely upon the copy of the Consent to Establish dated 10th October 2012 as and when required.

r) I say and submit that the Maharashtra Pollution Control Board granted Consent to Establish dated 19th October 2012 to Pune Embassy Projects Private Limited

under section 25 of the Water(Prevention & Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization/ Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008. The Consent to establish was granted for construction of IT Park project on the plot area of 2,06,360 square meters subject to the compliance of the terms and conditions specified therein. I crave leave of this Hon'ble Tribunal to refer and rely upon the copy of the Consent to Establish dated 19th October 2012 as and when required.

- s) I say and submit that Ministry of Environment, Forest and Climate Change, Government of India issued an Office Memorandum dated 12th April 2016 stating that the Environmental Clearance of the projects which had not completed five(5) years on the date of publication of Notification dated 29th April 2015, there validity will stand automatically extended to seven (7) years. Annexed hereto and marked as **EXHIBIT B** is the copy of the Office Memorandum dated 12th April 2016
- t) I say and submit that the Regional Officer of the Corporation vide letters dated 7th February 2018 took note of change in the names of Pune Embassy Projects Pvt. Ltd to Embassy Office Parks Pvt. Ltd and Pune Dynasty Projects Pvt Limited to Embassy Office Parks Pvt. Ltd. I crave leave of this Hon'ble Tribunal to refer and rely upon the copies of the letters dated 7th February 2018 as and when required.
- u) I say and submit that the Asst. Vice President of Embassy Office Parks Pvt Ltd. addressed a letter dated 20th December 2018 to the Research Officer, Ministry of Environment Forest & Climate Change (MOEFCC) referring to the Environmental Clearance obtained from SEIAA vide letter dated 11th July 2011. It was requested that although the EC was obtained for IT park Embassy Techzone from SEIAA for plot area of 2,76,874 square meters with built up area of 4,89,815.41 square meters they have envisaged a minor modification and expansion of the project. The letter further stipulates that as the proposed modification attracts EIA

notification 2006, they are submitting a fresh application to SEIAA, Maharashtra to obtain Environmental Clearance. They further requested the Research Officer to issue Certified Compliance Report for the project to be submitted to the SEIAA, Maharashtra for processing of project and issue of Environmental clearance. Annexed hereto and marked as **Exhibit C** is a copy of the letter dated 20th December 2018.

v) I say and submit that the State Level Environment Assessment Authority (**SEIAA**) addressed a letter dated 3rd June 2019 to Embassy Office Parks Pvt. Ltd. stating that the Environmental Clearance granted vide earlier EC letter no. SEAC-2010/CR.297/TC.2, dated 29th March 2011 is revalidated for a period upto 27th March 2021. Annexed hereto and marked as **Exhibit D** is letter dated 3rd June 2019.

w) I say and submit that MPCB granted renewal of consent (Part-I) dated 22nd July 2020 with change in name under L.S.I red category for a period upto 31st January 2023. It is clarified that the grant of renewal of consent(Part-1) with change in name is valid for IT Park named Embassy Office Parks Pvt. Ltd., Plot no.3, Rajiv Gandhi Infotech Park, Phase II, MIDC, Hinjewadi, Taluka Mulshi, Dist. Pune on total Plot Area of 2,72,979 sq.mtrs for construction BUA of 1,99,220 sq.mtrs out of total construction BUA 2,90,595 sq.mtrs. Annexed hereto and marked as **Exhibit E** is renewal of consent dated 22nd July 2020.

10. I say that thus the allottee obtained EC in the year 2011 , requested for certified compliance report vide its letter dated 20th December 2018 and received revalidation of its EC vide letter dated 3rd June 2019. I say that as per the record of the Corporation the aforesaid facts are required to be brought on record as there was no error or lapse on part of the Corporation to issue B.C.C or commencement considering the EC obtained in the year 2011. I say that the applicant has made the allottee /transferee a party to the present application and hence its response is essential for this Hon'ble Court to pass appropriate orders.

11. For the reasons stated hereinabove the Original Application filed by the Applicant deserves to be dismissed without any grant of relief.

Solemnly affirmed at Mumbai)

on this)

Little & Co.

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Partner

Advocates for the Respondent Nos. 8

Deponent,

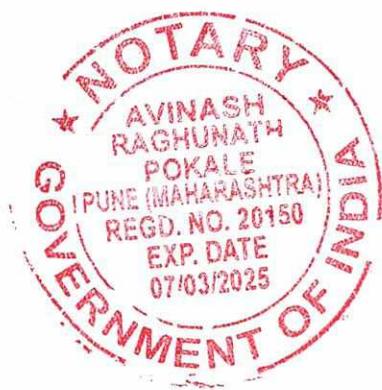
[Handwritten Signature]

Executive Engineer
MIDC, I. T. Division,
Jog Center, 4th Floor,
Wakdevadi, Pune-411 003.

Before me.

U.I.D. No.

3601



BEFORE ME
[Handwritten Signature] 12/11/2020
AVINASH RAGHUNATH POKALE
ADVOCATE & NOTAR
GOVERNMENT OF INDIA
PUNE DISTRICT

12 NOV 2020



Government of Maharashtra

File No.: SEAC- 2010/CR.297/TC.2
 Environment department,
 Room No. 217, 2nd floor,
 Mantralaya Annexe,
 Mumbai 400 032
 Date: 29th March, 2011

11th July, 2011

To,
 M/s. Embassy Property Development Pvt. Ltd.
 Embassy Point, # 150 Infantry Road,
 Bangaluru 560001
 Maharashtra

Subject: IT Park Embassy Techzone at plot no. 03, Rajiv Gandhi Infotech Park, Phase II, MIDC, Hinjewadi, Pune by M/s. Embassy Property Development Pvt. Ltd. - Environmental clearance regarding.

Sir,

This has reference to your communication dated nil on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee, Maharashtra in its 11th, 19th & 20th meetings and decided to recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 26th meeting held on 26th August, 2010.

2. It is noted that the proposal is for grant of Environmental Clearance for IT Park Embassy Techzone at plot no. 03, Rajiv Gandhi Infotech Park, Phase II, MIDC, Hinjewadi, Pune by M/s. Embassy Property Development Pvt. Ltd. SEAC considered the project under screening category is 8(b) as per EIA Notification 2006.

Brief Information of the project is summarized as below-

Name of the Project	: IT Park Embassy Techzone
Project Proponent	: M/s. Embassy Property Development Pvt. Ltd.
Location of the project	: Plot no. 03, Rajiv Gandhi Infotech Park, Phase II, MIDC, Hinjewadi, Pune
Type of Project	: Construction Project
Total Plot Area	: 2,76,874.00 sq. m.
Total Built up area	: 4,89,815.41 sq. m. FSI: 464732.62 sq.m.
Estimated cost of the project	: ₹ 435 Crores
No. of Buildings	: Office Building : 11 Multilevel car parking: 6 Food court : 1 Training Center: 1 Utility & Service : 2

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Water Requirement: Total: 2400 KLD

- (i) Fresh water: 1400 KLD from MIDC
- (ii) Recycled water: 1000 KLD from STP

Wastewater generated: 1920 KLD; Wastewater will be treated in 8 Nos. of STP

Capacity of STP: total Capacity 2120 CMD;

Treated water will be used for flushing, gardening and cooling tower make up.

Rain water Harvesting:

- Terrace water harvesting capacity : 2520 m³
- Lake storage capacity : 7200 m³
- Bore hole details: up to 50 meters, there was no occurrence of ground water and hence recharging bore well option is ruled out.
- Ground Water Authority shall be consulted for finalization of appropriate rainwater harvesting technology.

Storm water drainage:

The plot has steep gradient from 125 m to 98 m. This slope is fully utilized while planning various buildings and roads. The natural drain formed due to these slopes is maintained and enhanced for smooth passage of water due to heavy rainfall reported in this area (3000 mm / year).

Solid Waste Generation:

Construction phase:

Solid waste during the construction phase would comprise mainly of excavated earth, stones etc. Entire quantity of the excavated earth will be back filled.

Operation Phase:

- a. Dry Garbage : 100 Kg/day
- b. Wet Garbage: 30 Kg/day
- c. STP sludge : 0.216 MT/day

Disposal:

- All wastes generated during the operation phase on the site will be properly segregated before disposal.
- Biodegradable garbage generated from food courts and eating joints will be shredded and treated in vermiculture pits. The resulting manure will be used as fertilizer in the landscaped area.
- The non-biodegradable waste will be segregated and disposed through appropriate waste dealers
- Sewage sludge generated from the STP will be used as organic manure.

Energy:

Power Requirement: 149970 KVA; Source: Maharashtra State Electricity Board (MSEB).

D. G. sets. : 3 Nos. of D. G. sets with capacity of 100 KVA each will be provided as power back up for essential service.

Energy Conservation:

- Use of efficient lamps, luminaries and control devices
- Reducing wastage
- Ensuring proper utilization of daylight and control glare from windows

[Signature] -2-

- Maintaining lighter finishes of ceilings, walls and furnishings
- Implementing periodic schedule for cleaning of luminaries and group replacement of lamps at suitable intervals

Green Belt Development: area for green belt: 104460.30 sq. m.; Total 7000 Nos. of trees will be planted.

Traffic Management:

- Car parking: 8421 Nos. and 2 wheeler of about 2500 sqm equivalent to 8000 car parks will be provided
- Width of internal road: 26 m

Environmental Management Plan:

Construction Phase: Capital: ₹ 1 lakh and labor ₹ 4 lakhs

Operation Phase:

Sr. No.	Activity	Capital cost	O&M cost per annum
A	STP		
1	Block 1 and block 2 STP	₹ 55 lakhs	₹ 7 lakhs
2	Block 11 and training centre STP	₹ 55 lakhs	₹ 7 lakhs
3	Block 3 STP	₹ 55 lakhs	₹ 7 lakhs
4	Block 4 STP	₹ 55 lakhs	₹ 7 lakhs
5	Block 5 STP	₹ 55 lakhs	₹ 7 lakhs
6	Block 6,7 and 8 STP	₹ 75 lakhs	₹ 7 lakhs
7	Block 9 and food court STP	₹ 75 lakhs	₹ 7 lakhs
8	Block 10 STP	₹ 75 lakhs	₹ 7 lakhs
B	Horticulture	₹ 200 lakhs	₹ 25 lakhs
C	Air pollution control measures	₹ 25 lakhs	₹ 5 lakhs
D	Noise pollution control measures	₹ 36 lakhs	₹ 2 lakhs
E	Solid non hazardous waste management and disposal	-	₹ 12 lakhs
F	Solid hazardous waste management and disposal	-	₹ 25 lakhs

3. The proposal has been considered by SEIAA in its 26th meetings & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions :-

- Wet garbage should be treated by Vermi Composting (If necessary advanced treatment like Organic Waste Converter to be used) and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.
- This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with request to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. This environmental clearance issued with respect to the environmental consideration and it does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use.
- Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed

and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.

- (iv) Local body should ensure that no occupation certificate will be issued prior to operation of STP/MSW site with due permission of MPCB. Physical possession should be given only after completion of environmental & other infrastructure for which development charges are being collected by local body.
- (v) The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. ULB should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
- (vi) "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- (vii) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- (viii) A First Aid Room will be provided in the project both during construction and operation of the project.
- (ix) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc.
- (x) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- (xi) Arrangement shall be made that waste water and storm water do not get mixed.
- (xii) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- (xiii) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- (xiv) Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- (xv) Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (xvi) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- (xvii) Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.
- (xviii) Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- (xix) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- (xx) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.

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- (xxi) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xxii) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- (xxiii) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).
- (xxiv) Ready mixed concrete must be used in building construction.
- (xxv) The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
- (xxvi) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xxvii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xxviii) The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- (xxix) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Treatment of 100% gray water by decentralized treatment should be done. Discharge of unused treated affluent shall conform to the norms and standards of the Maharashtra Pollution Control Board. Necessary measures should be made to mitigate the odour problem from STP.
- (xxx) Project proponent shall ensure completion of STP, MSW disposal facility prior to occupation of the buildings and should obtain completion certification for these systems/aspects from MPCB.
- (xxxi) Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.
- (xxxii) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- (xxxiii) Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.
- (xxxiv) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- (xxxv) The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material
- (xxxvi) Use of glass may be reduced up to 40% to reduce the electricity consumption and load on airconditioning. If necessary, use high quality double glass with special reflective coating in windows.
- (xxxvii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement
- (xxxviii) Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be



in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non conventional energy source as source of energy.

- (xxxix) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- (xl) Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- (xli) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- (xlii) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement
- (xliii) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation
- (xliv) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- (xlv) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- (xlvi) Six monthly monitoring reports should be submitted to the Department and MPCB.
- (xlvii) A complete set of all the documents submitted to Department should be forwarded to the MPCB
- (xlviii) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.
- (xlix) No land development / construction work preliminary or otherwise relating to the project shall be taken up without obtaining due clearance from respective authorities.
- (l) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- (li) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.
- (lii) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://envvis.maharashtra.gov.in>.

- (liii) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
 - (liv) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 - (lv) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
 - (lvi) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
 - (lvii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
 - (lviii) The environmental clearance is being issued without prejudice to the court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him.
4. Project proponent should submit exactly same documents for approval of building plans to the concern authorities as per the documents submitted to the SEIAA for prior Environmental Clearance. If there is a any change stipulated by HRC / any other concern authorities then recast plan should be submitted to the Authority for approval.
 5. If there is any change in local town planning rules including FSI, Non FSI, parking area, RG area etc which changes building plans, then Project Proponent should approach SEIAA again. It is the sole responsibility of the Project Proponent to submit the same building plans otherwise liable to initiate due action under E P Act.
 6. Project proponent should submit exactly same documents for approval of building plans to the concern authority as per the documents submitted to the SEIAA for prior Environmental Clearance
 7. Project proponent shall not make any change in Layout Plan/ Master Plan submitted to the Authority without its prior permission and shall submit approved layout plan to Department before commencement of construction work.
 8. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.



[Handwritten Signature]

9. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
10. **Validity of Environment Clearance:** The environmental clearance accorded shall be valid for a period of 5 years.
11. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
12. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
13. Any appeal against this environmental clearance shall lie with the National Environmental Appellate Authority, if preferred, within 30 days as prescribed under Section 11 of the National Environmental Appellate Act, 1997.



(Valsa R Nair Singh)
Secretary, Environment
department & MS, SEIAA

Copy to:

1. Shri. Ashok Basak, IAS (Retd.), Chairman, SEIAA, 502, Charleville, 'A' Road, Church gate, Mumbai- 400 020, Maharashtra.
2. Shri. P.M.A Hakeem, IAS (Retd.), Chairman, SEAC, 'Jugnu' Kottaram Road, Calicut- 673 006 Kerala.
3. Additional Secretary, MOEF, 'Paryavaran Bhawan' CGO Complex, Lodhi Road, New Delhi - 110510
4. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Pune.
7. Collector, Pune.

8. Commissioner, Pune Municipal Corporation.
9. IA- Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Director (TC-1), Dy. Secretary (TC-2), Scientist-1, Environment Department.
11. Select file (TC-3).

Dated the 12th April, 2016

OFFICE MEMORANUDM

Subject: Notifications issued by the Ministry of Environment, Forest and Climate Change vide S.O. No. 1141 (E) dated 29.04.2015 and S.O. No. 2571 (E) dated 31.08.2015 under the provisions of the EIA Notification 2006 regarding extension of Validity of Environmental Clearance-Clarification regarding.

The undersigned is directed to inform that in respect of the subject mentioned above, the Ministry has decided to clarify the applicability of the Notifications as under:

- (i) The Environmental Clearance of the projects which had not completed five (5) years on the date of publication of Notification i.e. 29.04.2015, there validity will stand automatically extended to seven (7) years.
- (ii) The Environmental Clearance of the projects which have completed five (5) years on the date of publication of Notification i.e. 29.04.2015 and the project proponents submitted application for extension of their validity within the validity period of five (5) years, the validity of such environmental clearances will also be extended to seven (7) years.
- (iii) The Environmental Clearance of the projects which have completed five (5) years on the date of publication of Notification i.e. 29.04.2015 and application of seeking extension of validity has not been submitted within the validity period by the project proponent, their extension of validity will be decided on case to case basis.

This issues with the approval of the Competent Authority.

(Signature)
12/04/2016
(Dr. Satish C. Garkoti)
Scientist 'F'

To

1. All ~~the~~ Officers of IA Division
2. Chairpersons / Member Secretaries of all the SEIAAs / SEACs
3. Chairman, CPCB
4. Chairpersons / Member Secretaries of all SPCBs / UTPCCs

Copy to:

1. PS to HMEFCC
2. PPS to Secretary (EFCC)
3. PPS to SS(SK)
4. PS to JS(MKS)/PS to JS(BS) / PS to JS(GB)
5. Website of MoEFCC
6. Guard File

Photocopy attested
(Signature)

(योगेन्द्र पाल सिंह)
(YOGENDRA PAL SINGH)
इंजीनियरिंग / Scientist D
पर्यावरण, वन एवं जल विभाग, नई दिल्ली
Ministry of Environment, Forest and Climate Change
New Delhi-110003



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EMBASSY OFFICE PARKS

Date: 20.12.2018

To,
The Research Officer,
Ministry of Environment Forest & Climate Change,
Regional Office (West Central Zone),
Ground Floor, East Wing,
New Secretariat Building-Civil Lines,
Nagpur - 440 001.

Sir,

Subject: Issue of Certified Compliance Report for Modification and Expansion of IT Park "Embassy Tech Zone" at Plot No. 03, Rajiv Gandhi Infotech Park, Phase II, MIDC Hinjewadi, Village - Marunji, Tehsil - Mulshi, District - Pune, Maharashtra.

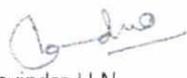
Reference: Environmental Clearance obtained from SEIAA, Maharashtra vide letter No. SEAC-2010/CR.297/TC.2 dated 11.7.2011

We refer to the above subject and to the letter cited as reference above. We hereby wish to communicate that EC was obtained for IT Park Embassy Techzone, Plot area 2,76,874.00 sq m and built up area 4,89,815.41 Sq. m from SEIAA, Maharashtra vide letter cited at reference above.

We now wish to communicate that now we envisage minor modification / expansion of the project. As this proposed modification attracts EIA Notification 2006, we are submitting application to SEIAA, Maharashtra to obtain Environmental Clearance.

Hence, we hereby request you to kindly issue us Certified Compliance Report for the project to be submitted to the SEIAA, Maharashtra for processing of our project and issue of Environmental Clearance.

Thanking you,
Yours faithfully,
for EMBASSY OFFICE PARKS PVT. LTD.


Ravindra H N
Assistant Vice President - Liaison.



पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय (पश्चिम मध्य क्षेत्र)
Regional Office (Western Central Zone)
पू-दल, पूर्व (ई) अंगण (East Wing)
नया सचिवालय, भवन / New Secretariat Building
सिविल लाइन्स / Civil Lines
नागपुर / Nagpur-440 001
10/12/18
31/12/18

Embassy Office Parks Pvt. Ltd.

Embassy GolfLinks Business Park, Royal Oaks, Off Intermediate Ring Road, Bangalore - 560 071, India
www.embassyofficeparks.com | CIN:U70100KA2012PTC065183

Registered Office: Embassy Point, 1st Floor, 150, Infantry Road, Bangalore - 560 001, India
T: +91 80 4179 9999 F: +91 80 2228 6912

EX-D

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

SEIAA-2019/CR-121/SEIAA
Environment Department
Room No. 217, 2nd Floor,
Maniralya,
Mumbai- 400032.
Date: 03.06.2019.

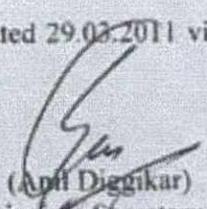
To
M/s. Embassy Office Parks Pvt Ltd.,
Embassy Point, #150 Infantry Road,
Bangaluru- 560001.

Sub : Revalidation of Environmental Clearance for the project 'Park Embassy Tech Zone at plot no. 03 Rajiv Gandhi Infotech Park, Phase-II, MIDC Hinjewadi Pune by M/s. Embassy Office Parks Pvt Ltd.,

Ref : 1. Application for revalidation received on 09.01.2018.
2. Minutes of 168th meeting of SEIAA dated 21.05.2019.
3. Earlier EC letter no. SEAC-2010/CR.297/TC.2, dated 29.03.2011.

With reference to above subject matter, it is noted that, you have received Environment Clearance dated 29.03.2011. You have further applied for revalidation of Environment Clearance for said project within validity of the aforesaid EC vide above ref.(1). Your proposal for revalidation was considered in 168th meeting of SEIAA held on 29.05.2019 and as per decision taken in the meeting, the environment clearance granted vide above ref. (3) is revalidated for a period up to 27.03.2021.

The terms and conditions stipulated in the EC letter dated 29.03.2011 vide above ref. (3) shall remain the same.


(Anil Diggikar)
Principle Secretary
& Member Secretary, SEIAA



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: <http://mpcb.gov.in>
Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
4th floor, Opp. Cine Planet
Cinema, Near Sion Circle,
Sion (E), Mumbai-400022

No:- Format1.0/CAC-CELL/UAN No.0000083641/CR - 2007001325 Date: 22/07/2020

To,
M/s. Embassy Office Parks Pvt. Ltd.,
Plot No 3, Rajiv Gandhi Infotech Park,
Phase II, MIDC, Hinjewadi, Tal. Mulshi,
Dist. Pune.

Sub: Grant of renewal of consent (Part-I) with change in name under L.S.I Red Category

- Ref:**
1. Environment Clearance accorded by Environment Department, GoM vide dated 11.07.2011 & its extension obtained with change in name vide dated 03.06.2019.
 2. Revalidation of consent to establish accorded by Board vide dated 04.01.2019.
 3. 1st Consent to Operate(Part-I) accorded by Board vide dated 04.01.2019 which was valid up to 30.01.2020.
 4. Minutes of CAC meeting held on 04.05.2020.

Your application NO. MPCB-CONSENT-0000083641

For: grant of renewal of consent (Part-I) with change in name under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The Consent to Renewal is granted for a period up to 31.01.2023**
2. **The capital investment of the project is Rs.754.395 Crs. (As per C.A Certificate submitted by industry).**
3. **The grant of renewal of consent (Part-I) with change in name is valid for IT Park named as Embassy Office Parks Pvt. Ltd., Plot No 3, Rajiv Gandhi Infotech Park, Phase II, MIDC, Hinjewadi, Tal. Mulshi, Dist. Pune on Total Plot Area of 2,72,979 Sq.Mtrs for construction BUA of 1,99,220 Sq.Mtrs out of Total Construction BUA of 2,90,595 Sq.Mtrs as per EC granted including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environment Clearance dated 11.07.2011	276874.00	489815.41
2	Revalidation of C to E for remaining BUA dated 04.01.2019	272979.00	290595.00
3	1st C to O (Part-I) dated 04.01.2019	272979.00	199220.00



Maharashtra Pollution Control Board
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4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	1403	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be discharged on land for gardening.

5. Conditions under Air (P&CP) Act, 1981 for air emissions:

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set (1110 KVA)	1	As per Schedule -II
S-2 to S-9	DG sets (8 x 1500 KVA)	8	As per Schedule -II
S-10 to S-18	DG sets (9 x 1010 KVA)	9	As per Schedule -II

6. Conditions under Solid Waste Rules, 2016:

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Biodegradable Waste	800 Kg/Day	OWC followed by Composting facility	Used as manure within own premises
2	Non Biodegradable Waste	250 Kg/Day	Segregation	Sale to authorised vendor / local body
3	STP Sludge	0 Kg/Day	OWC followed by Composting facility	Used as manure within own premises.

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	2500	Ltr/A	Reprocessing	Sale to Authorised Recycler
2	5.2 Wastes or residues containing oil	1.0	MT/A	Incineration	CHWTSDF
3	5.2 Wastes or residues containing oil	100	Nos./Y	Incineration	CHWTSDF
4	Other Waste (Used Batteries)	1000	Nos./Y	Reprocessing	Sale to Authorised Recycler
5	Other Waste (E-Waste)	5000	Nos./Y	Reprocessing	Sale Authorised Recycler/Dismantler

8 The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.

9 This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.



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- 10 PP shall comply the Environment Clearance (EC) & Consent Conditions & shall submit the undertaking in Board's prescribed format within 15 days regarding compliance of conditions of the same.
- 11 PP shall operate STP to achieve the treated domestic effluent standard for the parameter BOD- 10 mg/lit.
- 12 The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening.
- 13 PP shall operate organic waste Converter followed by composting facility and compost obtained shall be used as manure in their own garden/ plantation.
- 14 PP shall extend/submit the BG of Rs. 25.0 Lakh towards O & M of pollution control system & compliance of Consent to Operate conditions.

For and on behalf of the
Maharashtra Pollution Control Board.

(E. Ravendiran IAS),
Member Secretary

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	4526370.00	5457624	04/12/2019	NEFT
2	940000.00	5458918	30/01/2020	NEFT
3	700.00	TXN2007000380	07/07/2020	Online Payment

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune II
- They are directed to ensure the compliance of the consent conditions.
- They are directed to forfeit the proportionate bank guarantee, if latest JVS results are exceeded the consented norms.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC Desk for updation purpose.

Kindly verify Maharashtra Pollution Control Board's document on Blockchain by scanning the QR code.
<https://blockchain.ecmpcb.in/docs/5f17d62971a8a33141868ed5>

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Maharashtra Pollution Control Board
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SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

- 1) A) As per your application, you have provided MBBR Technology based Sewage Treatment Plants (STPs) of combined capacity **1450 CMD for treatment of domestic effluent of 1403 CMD.**
- B) The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for pH
1.	BOD (3 days 27o C)	10
2.	Suspended Solids	20
3.	COD	50
4.	Residual Chlorine	1ppm

- C) The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body. In no case, effluent shall find its way to any water body directly/indirectly at any time. PP shall provide flow meter to ensure 60% recycling of treated sewage & shall maintain the record with data logging system. PP shall install online monitoring system for parameter BOD, TSS, flow meter at outlet of STP & connect online data to MPCB server.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1650.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



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Maharashtra Pollution Control Board
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SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2R (Part-I)	Rs. 25.0 Lakh	15 days	Towards O & M of pollution control system	31.01.2023	31.05.2023

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.

Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	NA	0	NA	NA	NA	NA



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SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- 1) As per your application, you have provided the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM
S-1	DG Set (1110 KVA)	NA	6.6	HSD	233.1 Kg/Hr
S-2 to S-9	DG sets (8 x 1500 KVA)	NA	7.75	HSD	315 Kg/Hr
S-10 to S-18	DG sets (9 x 1010 KVA)	NA	6.36	HSD	212.1 Kg/Hr

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
-------------------------	---------------	------------------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

[Handwritten signature]

GOVERNMENT



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SCHEDULE-IV

General Conditions:

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

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